Sr. No. 05 Suppl. List

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Virtual Mode)

CM No. 2153/2020 in WP(C) No. 960/2020 CM No. 2154/2020

Tangmarg Transport Workers Cooperative Society .... Petitioner/Applicant(s)

Through:-

Mr. Hilal Ahmad Wani, Advocate

V/s

Union Territory of J&K &

....Respondent(s)

ors.

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

## CM No. 2153/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

IGH COUP.

For the reasons stated in the application, same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.** 

## WP(C) No. 960/2020 & CM No. 2154/2020

Issue notice to the respondents in the main petition as well as in the interim application, returnable within three weeks. Requisite steps for service of the respondents within this week.

List on 30.07.2020.

Meanwhile, subject to objections and till next date of hearing before the Bench, status quo with regard to land measuring 11 Marla falling under Survey No. 416 min in estate Chandiproa, Tangmarg be maintained. Alteration/modification on laying motion.

(Sindhu Sharma) Judge

SRINAGAR 26.06.2020 SUNIL-II